

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

**Original Application No. 199 of 2021(SZ)
& I.A. No. 96 of 2022 (SZ)**

In the matter of:

Sri. Shankar Narayanan BalaKrishna & Ors

..... Applicants

Versus

State of Telangana & Ors

.....Respondent(S)

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Place: Chennai
Date: 24.02.2025

Counsel for
Central Pollution Control Board



H.D. Varalaxmi
(HD Varalaxmi)
Scientist 'E' & Regional Director,
Central Pollution Control Board,
RD, Chennai

RESPONSE OF CPCB IN COMPLIANCE TO HON'BLE NGT ORDER DATED 29/01/2025 IN O.A. NO. 199 OF 2021 (SZ) & I.A. NO. 96 OF 2022 (SZ) IN THE MATTER OF SRI. SHANKAR NARAYANA BALA KRISHNA, TELANGANA AND ORS. VS STATE OF TELANGANA REP BY ITS CHIEF SECRETARY, HYDERABAD AND ORS.

1.0 Background

Central Pollution Control Board (hereinafter referred as CPCB) submitted its report on 26.09.2024 in compliance to Hon'ble NGT (SZ) Chennai Order dated 15.07.2024 in Original Application No. 199 of 2021 (SZ) & I.A. No. 96 of 2022 in the matter of Sri. Shankar Narayana Bala Krishna, Telangana and Ors. Versus State of Telangana, Rep. by its Chief Secretary, Hyderabad & Ors.

In reply to CPCB Report dated 26.09.2024, Greater Hyderabad Municipal Corporation (hereinafter referred as GHMC), Respondent No. 6 submitted a report dated 28.01.2025 before Hon'ble NGT, Southern Zone.

Further, the Hon'ble NGT (SZ) heard the matter on 29.01.2025 and issued following directions in Para 2 & 3 to CPCB:

“2. As the report was uploaded only today, the learned counsel appearing for the CPCB seeks further time to respond.

3. The CPCB is also directed to report about their stand on the capping issue, which is the primary focus of this case. While the report submitted by the 6th Respondent is comprehensive, the final opinion from the CPCB is still required.”

A copy of the Hon'ble NGT Order dated 29.01.2025 is attached as **Annexure-I**.

2.0 CPCB observations on the progress/action plans submitted by GHMC and status of compliance of CPCB recommended action points by GHMC

In compliance to Hon'ble NGT (SZ) Chennai Order dated 15.07.2024, CPCB submitted its report on 26.09.2024 which contains the deliberations & observations of 11-member expert group formed in the matter, Regulatory & Legal aspects related to capping of dumpsites & action points recommended by CPCB.

Further, GHMC submitted its report dated 28.01.2025 before Hon'ble NGT (SZ) containing its compliance/progress w.r.t. CPCB recommendations and action plan for legacy leachate, disposal of RDF & decentralized MSW processing facilities.

In compliance to Para 2 of Hon'ble NGT order dated 29.01.2025, the observations of CPCB on the progress submitted by GHMC and status of compliance of CPCB recommended action points are tabulated below:

Table 1: Progress submitted by GHMC and Observations of CPCB

S. No.	Issues	Status of action/progress submitted by GHMC	CPCB Observations
1.	Fresh waste management	The entire 8,100 TPD of Municipal Solid Waste (MSW) received at Jawaharnagar dumpsite is being fully processed. Mechanical segregation of 8100 TPD waste results into 3800 TPD of organic waste (-70 mm) which is used for composting, 2340 TPD of inorganic waste (+70 mm) is used as Refuse Derived Fuel (RDF) to generate electricity in WTE plants at Jawaharnagar (24 MW Phase I) and Dundigal (14.5 MW), with	<ul style="list-style-type: none"> • As per the CPCB report dated 14.07.2024, for processing of 3800 TPD of organic waste (-70 mm) which is used for composting, Consented capacity of Compost plants available is only 3 x 680 TPD (~ 2000 TPD). • Telangana Pollution Control Board (TGPCB) vide Lr. No.MSW-17/TGPCB/MSW/HO/2024 dated 23.09.2024; submitted the observations of Joint Inspection carried out by

		<p>some part of RDF sent to cement and recycling plants. The remaining 1960 TPD of RDF is stored for future use in the 24 MW Phase II WTE plant, expected to be commissioned by March 2025.</p>	<p>TGPCB and GHMC, wherein TGPCB mentioned that “-70 mm processed waste is around 3800TPD which is further processed through Windrow composting for degradation and further sent to 20 mm Trommels which are 08 Nos where the -70mm is segregated to +20mm which is sent to sanitary landfills and -20mm are further processed in 4 mm trommels and -4mm is the compost part, which is around 10% i.e., around 320 to 350 TPD on average generation”.</p> <ul style="list-style-type: none"> • Thus, TGPCB reported that 320-350TPD of compost is generated and the rest is rejects, which is sent to sanitary landfills. However, neither the capacity of trommels nor capacity of compost plants is mentioned by TGPCB to confirm whether GHMC has adequate capacity for processing of compost or not. A copy of the TGPCB report dated 23.09.2024 is attached as Annexure-II.
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			<ul style="list-style-type: none"> • Further, TGPCB Letter confirms that 1960 TPD of RDF is being stored at the site. Expected timelines of March, 2025 for commissioning of 24 MW Phase II WTE plant which is presently under construction stage, to be adhered by GHMC. • In view of the above points, TGPCB is required to confirm the processing capacity of the waste management facilities in the Jawaharnagar area vis-a-vis the waste generated in the GHMC jurisdiction. TGPCB to also provide the operational as well as the compliance status w.r.t provision of SWM Rules, 2016 of these facilities
2.	<p>Establishment of decentralized MSW processing facilities</p>	<p>GHMC has planned decentralized MSW processing facilities at Dundigal, Pyaranagar, Lakdaram and Malkapur for fresh waste management.</p>	<ul style="list-style-type: none"> • TGPCB rejected the Consent to Establish application for the 4,000 TPD MSW processing plant at Dundigal. • TGPCB to provide the operational as well as the compliance status w.r.t provision of SWM Rules, 2016 of these

			facilities decentralized MSW processing facilities at Dundigal, Pyaranagar, Lakdaram and Malkapur for fresh waste
3.	Legacy Leachate management	<ul style="list-style-type: none"> • GHMC in its report dated 28.01.2025, submitted that a 2000 KLD Mechanical Vapour Recompression Evaporation (MVRE) plant is in operation since 2020, which has treated 650 ML of the estimated 850 ML of legacy leachate. Further, GHMC submitted that 815 ML of the estimated 850 ML of legacy leachate was treated and disposed as on 22.01.2025. • GHMC has dug (07) extraction bore wells and installed Submersible pumps to facilitate collection and monitoring the liquid from extraction bore wells. The extracted liquid is being treated at the existing leachate 	<p>As per the CPCB report dated 14.07.2024,</p> <ul style="list-style-type: none"> • There is no provision to collect leachate which is percolating down to the groundwater through the unlined base of the dumpsite. • The Malkaram pond existing in northern side of pond is contaminated due to leachate from dumpsite which enter the pond both from surface as well as through underground seepage. • There are 05 artificial ponds for collection of leachate out of which two ponds are lined and remaining three are unlined. • The groundwater of all monitoring bore wells (S. No. 7 to 11) are contaminated with respect to TDS & COD.

		<p>treatment plant.</p> <ul style="list-style-type: none"> Environment Protection Training & Research Institute (EPTRI), vide Interim Progress report dated 21.01.2025, recommended drilling of additional bore wells or optimizing existing systems to enhance leachate extraction. The detailed report and recommendations from EPTRI yet to be received. 	<p>Elevated levels of COD indicate that there is intrusion of leachate into the groundwater</p> <p>The aforementioned issues have not been addressed in the report submitted by GHMC.</p>
4.	Remediation of contaminated Ground water	<ul style="list-style-type: none"> GHMC vide Letter dated 30.08.2024 to CPCB submitted that it is also open to adopt any ground water contamination containment measures recommended by CPCB. 	<ul style="list-style-type: none"> GHMC has not proposed any measures for assessment of extent of contamination of ground and surface water bodies reduction & remediation of the same as recommended by CPCB in report dated 14.07.2024.
5.	Disposal of semi-processed waste/ RDF at the site	<ul style="list-style-type: none"> GHMC proposed to set up (05) RDF manufacturing units of 1000 TPD capacity each within next (05) years to channelize RDF for co-processing in (33) cement 	<ul style="list-style-type: none"> At present, more than 68,17,487 MT of unutilized semi- processed waste is stored at the processing facility, with additional 1,960 TPD being added regularly. GHMC has not submitted

		plants present within 300 km distance from GHMC.	time-bound action plan disposal of 68.17 Lakh Tonnes of semi-processed waste stored, considering future projections of waste generation for atleast ten years as recommended by the CPCB. The proposals submitted by GHMC are still in the initial stages only.
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Table 2: Status of compliance of action points recommended by CPCB vide report dated 26.09.2024

S. No.	CPCB recommended action points	Action to be initiated by	Compliance status
1.	IIT Roorkee, NIH, CGWB and NGRI to carry out the feasibility study regarding possibility of remediation of the capped site and assessment of extent and trend of contamination of soil, ground water and surface waterbodies, Various aspects related to assessment of capping layer provided, potential hazard related to subsidence of the capped site due to settling waste, feasibility of bio-mining (considering volume of waste, space availability, utilization/disposal options for various rejects/by-products expected to be generated during bio-mining, etc.),	CPCB	CPCB has issued a letter to IIT Roorkee to submit the proposal to carry out the feasibility study regarding possibility of remediation of the capped site and assessment of extent and trend of contamination of soil, ground water and surface waterbodies.

	<p>leachate management, required remedial measures for waste as well as contaminated soil & water bodies to be covered in the feasibility report. The same be completed in two months.</p> <p>Detailed Project Report (DPR) shall be prepared in accordance with provisions of SWM Rules covering the above and as per the Feasibility report by IIT Roorkee with assistance from NIH, CGWB and NGRI.</p> <p>The DPR shall be prepared within a timeline of 06 months and delineate the various actions/activities to be taken along with timeline for remediation of the GHMC dumpsite including remedial measures for waste, contaminated water bodies & soil, in line with the findings of the Feasibility report. The recommendations shall focus on both containing as well as preventing further damage to the surrounding environment.</p> <p>The cost of preparation of Pre-feasibility report and the DPR shall be raised by IIT Roorkee and may be borne through NGT EC fund at CPCB.</p>		<p>A copy of the CPCB letter dated 6.11.24 is addressed to IIT Roorkee is attached as Annexure-III.</p> <p>IIT Roorkee has submitted proposal on 22.12.24 which is under examination at CPCB.</p>
2.	<p>GHMC shall provide all required assistance to IIT Roorkee and other Institutions in preparation of the Feasibility report. CPCB shall co-ordinate the aforementioned activities for the</p>	<p>GHMC & CPCB</p>	<p>-do-</p>

	timely completion of the feasibility study for arriving at the future course of action.		
3.	Based on the DPR, GHMC shall prepare the Action Plan for implementation of the various actions/activities outlined in the DPR. A Monitoring committee headed by Principal Secretary, Dept. of Environment, Govt. of Telangana with Member Secretary, Telangana SPCB, CPCB RD-Chennai and Principal Secretary, UDD, Govt. of Telangana as members may be constituted to monitor the implementation of the Action plan. The Monitoring committee shall also identify funds for implementing each activities of the Action Plan.	GHMC	-do-
4.	Telangana SPCB in consultation with CGWB to prepare a Comprehensive Ground & Surface Water Quality Monitoring Plan. Regular monitoring of Surface/ Ground water to be accordingly conducted by Telangana SPCB as per the Action Plan.	TGPCB	As per the GHMC Report dated 28.01.2025, TGPCB proposed for continuous monitoring of ground water through third party experts. However, Comprehensive Ground & Surface Water Quality

			Monitoring Plan in consultation with CGWB is yet to be prepared by TGPCB.
5.	<p>The Hyderabad Integrated Solid Waste Management Facility at Jawaharnagar is not adequate for processing/utilizing entire received waste (8100 TPD qty) from Hyderabad city. The facility can utilize about 43.70% of waste against the generation of 8100 TPD and the rest 56.3% (i.e. 4560 TPD) is being accumulated in the processing facility as semi-processed waste. GHMC shall develop adequate Solid waste processing capacity to manage the waste being handled at the site.</p> <p>Future projections in waste generation, for atleast ten years, shall be taken into consideration in development of the facilities.</p>	GHMC	Details covered at Point No.1 & 2 of Table 1.0
6.	<p>Presently 68.17 lac Tonnes of semi-processed is stored on its premises. Action points related to disposal of 68.17 Lac Tonnes of waste stored on its premises shall also be included in the Action Plan.</p>	GHMC	Details given at Point No. 5 of Table 1.0
7.	<p>Telangana SPCB to ensure implementation of the same as per the stipulated timelines.</p>	TGPCB	TGPCB shall ensure implementation of the action plans.

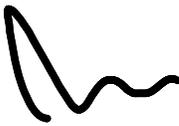
3.0 CPCB stand on the capping of the dumpsite

CPCB in compliance to the Hon'ble NGT Order dated 29.09.2022 in O.A. No. 606 of 2018 (PB), constituted an expert committee to determine whether capping can be retained. The opinions of Expert group & CPCB recommendations have been submitted to Hon'ble NGT vide CPCB report dated 26.09.2024.

Based on the recommendations of the Committee, CPCB has issued a letter dated 6.11.24 to IIT Roorkee to submit the proposal to carry out the feasibility study regarding possibility of remediation of the capped site and assessment of extent and trend of contamination of soil, ground water and surface waterbodies. The study is to be jointly carried out by National Institute of Hydrology, Central Ground Water Board and National Geophysical Research Institute. IIT Roorkee has submitted proposal which is under examination at CPCB.

The cost of conducting the feasibility as per the proposal is Rs.210,00,000/- (Two hundred and ten lac rupees only). As per the recommendations of the Report dated 26.9.24 submitted by CPCB, the cost of preparation of Pre-feasibility report and the DPR shall be raised by IIT Roorkee and may be borne through NGT EC fund at CPCB. In view of above, it is humbly request that Hon'ble Court may kindly grant permission for bearing the cost of conduction of feasibility study through NGT funds.

It is further submitted that further course of action shall be planned based on the findings of the Feasibility Study Report.


Counsel for
Central Pollution Control Board




H.D. VARALAXMI
Regional Director
CENTRAL POLLUTION CONTROL BOARD
Regional Directorate (Chennai)
MoEF & CC, Govt. of India
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,
CIPET Road, Guindy, Chennai - 600032

Item No.02:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.199 of 2021(SZ) &
I.A. No. 96 of 2022(SZ)****IN THE MATTER OF:**Sri. Shankar Narayana Bala Krishna
Telangana and Ors.

...Applicant(s)

*Versus*State of Telangana,
Rep. by its Chief Secretary
Hyderabad and Ors.

...Respondent(s)

Date of hearing: 29.01.2025.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): Mr. Shivang Singh represented
Ms. Mamatha Ralla.For Respondent(s): Mr. Mohamed Aathic represented
Mrs. H. Yasmeen Ali for R1, R5, R7, R8.
Mr. Meyappan represented
Mrs. ME. Sarashwathy for R2.
M/s. N. Nathami for R3.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R4.
Mr. Om Prakash, Sr. Adv. along with

Mr. D. Sreenivasan for R6.
Ms. Sonakshi represented
M/s. Ritika Singhal, Avinash Desai,
Shaswant for R9 & R10.

ORDER

1. Today, the report of the Greater Hyderabad Municipal Corporation (GHMC) is filed, wherein they have furnished three of the action plans, which includes 24 Mega Watts Waste to Energy project also. The report has addressed water contamination, treatment of the legacy waste, etc. The report also covers the comment by the Central Pollution Control Board (CPCB) and the compliance by the GHMC.

2. As the report was uploaded only today, the learned counsel appearing for the CPCB seeks further time to respond.

3. The CPCB is also directed to report about their stand on the capping issue, which is the primary focus of this case. While the report submitted by the 6th Respondent is comprehensive, the final opinion from the CPCB is still required.

4. Post the matter on **25.02.2025**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.199/2021(SZ)&
I.A. No.96/2022 (SZ)
29th January, 2025. AD.

**Lr. No.MSW-17/TGPCB/MSW/HO/2024-****Dt:23.09.2024**

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi – 110 032.

Sir,

Sub: TGPCB – MSW – **M/s. Hyderabad Integrated MSW Ltd., Sy.No.173, Jawaharnagar(V), Shameerpet(M), Medchal-Malkajgiri District** - Hon'ble NGT O.A.No.199 of 2021 (SZ) & I.A No. 96 of 2022 in the matter of Sri Shankar Narayan Bala Krishna Telangana and Ors. Vs State of Telangana Rep by its Chief Secretary, Hyderabad and Ors – Submission of report validating the information submitted by GHMC vide letter dated 24.08.2024 – Furnished - Reg.

Ref:

1. CFO & HWA Order dated 29.09.2023 with validity up to 31.07.2028.
2. CPCB report dated 14.07.2024 filed in O.A.No.199 of 2021
3. Hon'ble NGT Interim orders dt: 15.07.2024 in OA No. 199 of 2021(SZ) & I.A No. 96 of 2022(SZ).
4. GHMC Letter dated 24.08.2024.
5. VC dated 23.08.2024 & 28.08.2024 conducted by Chairman CPCB with Expert Committee, GHMC & TGPCB.
6. Ms. Poornima B M, CPCB mail dt.27.08.2024.
7. TGPCB & GHMC Joint inspection report dated 29.08.2024.
8. GHMC Notice issued to Concessionaire dated 13.09.2024.
9. GHMC Letter to MS, TGPCB dated 13.09.2024.
10. TGPCB Notice dt.18.09.2024.

* * * * *

With reference to the subject matter mentioned above CPCB vide reference 5th cited, filed a report dated 14.07.2024 with certain recommendations and instructions to TGPCB.

Vide reference 4th cited, GHMC has communicated certain corrections in the CPCB report dated 14.07.2024 to the Member Secretary, CPCB with a copy to the Member Secretary with a request to validate the above information and report to CPCB as required. In this regard, the TGPCB vide reference 7th cited called for Joint inspection report by GHMC and TGPCB officials.

Vide reference 6th cited, Ms. Poornima B M, CPCB requested that the claim made by GHMC vide letter dated 24.08.2024 may be confirmed and validate by TGPCB. Further pointed out the recommendation as per CPCB report dated 14.07.2024, point vi., which states that the TGPCB has to assess the characteristics of the residue which is generated from MEE as well as the MVR to confirm whether or not, it is hazardous waste. It is to be disposed of as per provisions of HWM Rules 2016, if found to be hazardous waste.

In this regard, the point-wise explanation validating the corrections submitted by GHMC vide letter dated 24.08.2024 is submitted below:

Sl.No.	Para in CPCB report submitted to NGT dated:14.07.2024	GHMC Remarks submitted to CPCB vide letter dated:24.08.2024	Joint Inspection Observation
1.	<p>Pg. No 3 Clause 2.2 (iii) After commencement of operation by M/s Re Sustainability Ltd., scattered and unscientific open dump of about 12 lakh MT of solid waste, spread across 313 acres of land was shifted to an area of 125 acres of land and about 214 acres of land was reclaimed for other solid waste management facilities</p>	<p>...unscientific open dump of about 120 Lakh Mt of solid waste ...</p>	<p>As per GO.Rt.NO.189 dated:22.03.2018, it is reported as 10 to 12 million tons spread of waste Which means 100 to 120 Lakhs MT. Copy of the GO is enclosed as Annexure -I.</p>
2.	<p>Pg. No 4 Clause 2.2 (iv) (e) Land-fill gas collection system in capped area (155 bore-holes and flare stacks) - Gas handling, concentration and bottling unit of 750 KL of methane per day.</p>	<p>..Compressed Bio-Gas plant capacity is 5 TPD of methane.</p>	<p>As per 3rd party commissioning report submitted by the industry, it was mentioned as 755 NM3/Hr which was typographically reported as 750 KLD. With input of Raw gas 755 NM3/hr this plant will remove the CO2 and other impurities with the help of scrubbing and adsorption and further upgraded gas with the quantity of 350cum/hr (350cum with a density of 0.72 kg/cum with operation hours of 20, which equals to 5 Tons per day. Copy of Commissioning report of Atmos Power is enclosed as Annexure-II</p>
3.	<p>Pg. No 4 Clause 2.2 (iv) In the flow diagram WTE Plant 1200 TPD Storing as RDF 2760 TPD</p>	<p>WTE Plant 2340 TPD Storing as RDF 1960 TPD</p>	<p>The facility is sending RDF of 800 TPD to 14.5MW Dundigal WTE plant, 1200TPD of RDF to Jawahar nagar plant phase1 of 24 MW plant and 340 TPD of RDF to cement plants which is totaling to 2,340 TPD, out of the total generated RDF of 4,300TPD which is leaving behind 1960TPD of unused RDF.</p>
4.	<p>Pg. No 4 Clause 2.2 (vi)</p>	<p>..RDF per day at</p>	<p>Out of total generated</p>

Sl.No.	Para in CPCB report submitted to NGT dated:14.07.2024	GHMC Remarks submitted to CPCB vide letter dated:24.08.2024	Joint Inspection Observation
	<p>The incoming waste to the facility is not segregated, thus unit receives mixed waste, which is passed through Trommels to separate larger fractions (+70 mm) (4300 TPD) of solid waste called as RDF. A fraction of said RDF or semi-processed solid waste is being utilized in 24 MW capacity WTE Plant (about 1200 TPD) for electricity generation and 340 TPD of RDF is being sent to cement industry. Hence, the total utilization of RDF per day at present is about 1540 TPD and remaining 2760 TPD is stored in temporary covered dumps within the premises.</p>	<p>present is about 2340 TPD and remaining 1960 TPD is stored... (1200 TPD in existing 24 MW WTE at Jawharnagar, 800 TPD existing 14.50 MW WTE in Dundigal+340 TPD offtake by cement Industry)</p>	<p>RDF of 4,300TPD, present RDF utilization is 2,340TPD (1200+800+340) for WTE plant and Coprocessing at cement units. which is leaving behind 1960TPD of unused RDF, which is kept stored in the premises on HDPE lined storage area.</p>
5.	<p>Pg. No 6 Clause 2.2 (viii) The data in the above table is clearly indicating inadequacy of solid waste treatment facility to process the entire quantity of waste being disposed at the said site. Page No. 6</p> <p>The processing capacity of trommels is 15300 TPD, considering 20 hrs operation time. The existing trommels can hence process 8100 TPD of waste in 11-12 hrs. 4300 TPD of +70mm size fraction (Refused derived fuel (RDF)) and 3800 TPD of -70mm fraction is generated upon processing of 8100 TPD of mixed waste in the trommels. The HIMSWM Project has capacity to process 1200 TPD of RDF in the WTE Plant. Additional 340 of RDF is being sent to Cement industry. Accordingly, only 1540 of RDF is</p>	<p>Further, 3800 TPD of -70 mm fraction is processed in the Compost plant. The compost plant processing capacity is 4,000 TPD. Hence, there is no dearth of the processing capacity of -70mm fraction. In view of above, 6140 TPD (75.8%) of the total received waste of 8100 TPD is fully utilized and the remaining 1960 TPD (24.2%) of semi-processed waste (1960 TPD of +70 mm fraction only) accumulates....</p>	<p>-70 mm processed waste is around 3800TPD which is further processed through Windrow composting for degradation and further sent to 20 mm Tromels which are 08 Nos where the -70mm is segregated to + 20mm which is sent to Sanitary landfills and -20mm are further processed in 4 mm trommels where + 4mm is sent to sanitary landfills and -4mm is the Compost part. Which is around 10% ie., around 320 to 350 TPD on avg generation. During this process of windrow composting there is leachate losses of around 10% which are collected and sent to leachate collection tanks through garland drains present around the processing area. Fermentation losses of around 20-25%, sanitary landfill inerts(+20 mm and +4mm material),</p>

Sl.No.	Para in CPCB report submitted to NGT dated:14.07.2024	GHMC Remarks submitted to CPCB vide letter dated:24.08.2024	Joint Inspection Observation
	<p>utilized, and the remaining 2760 TPD of RDF (+70 mm) is stored in the HIMSWM Project. Further, 3100 TPD of -70 mm fraction is processed in the Compost plant. However, the compost plant processing capacity is only 2000 TPD. Hence, the remaining 1800 TPD of -70mm fraction is stored in HIMSWM Project. In view of above, only 3540 TPD (43.7%) of the total received waste 8100 TPD is fully utilized and the remaining 4560 TPD (56.3%) of semi-processed waste (2760 TPD of +70 mm fraction and 1800 TPD of -70 mm fraction) accumulates in the HIMSWM Project premises. Additionally, 1390 TPD of rejects is generated during processing of 2000 TPD of -70 mm fraction in the composting facility which is disposed of the Sanitary landfill (SLF) located in HIMSWM Project.</p>		<p>recyclables of less than 1% which are sent to recycling plant. Copy of the annual returns in Form-III & Form-IV for the year 2023-2024 are enclosed as Annexure-III</p>
6.	<p>Pg. No 7 Clause 2.3.1 (c) Fresh waste being dried for a period of ten days in the composting plant area, prior to trommelling on an unlined area.</p>	<p>Fresh waste being dried for a period of seven days in the composting plant area, prior to trommelling on lined area (Steel-Fibre Reinforced Concrete (SFRC) concrete of 170mm thick which is impermeable).</p>	<p>Fresh waste is being dried in the composting plant area in trommels on impermeable steel fibre reinforced concrete platform (SFRC) of 170mm thick. Drawing and Design report is enclosed as Annexure-IV</p>
7.	<p>Pg. No 8 Clause 2.3.2 (c) Fresh waste is being dried for a period of ten days in the composting plant area, prior to trommelling on an unlined area. This area is, however, not lined and there is no proper provision for</p>	<p>Fresh waste is being dried for a period of seven days in the composting plant area, prior to trommelling on lined area (Steel-Fibre Reinforced Concrete (SFRC)</p>	<p>The concreted (SFRC) flooring is designed with slope where the leachate generated in the drying area, presorting area and RDF storage area is passing to garland drains around processing area and is collected in Leachate collection tank</p>

Sl.No.	Para in CPCB report submitted to NGT dated:14.07.2024	GHMC Remarks submitted to CPCB vide letter dated:24.08.2024	Joint Inspection Observation
	collection of leachate from this area.	concrete of 170mm thick which is impermeable). There is proper network of drains for collection of leachate from this area.	in the premises.
8.	<p>Pg. No 9 Clause 2.2.3 (a)</p> <p>Leachate collected from the capped site is treated in 01MLD capacity Leachate Treatment Plant (LTP). Leachate collected from Waste (Semi-processed) Storage area is also treated in this LTP. The LTP consists of pre-treatment units with RO followed by Multiple Effect Evaporator (MEE) system. The RO permeate is used for green belt development whereas condensate from MEE is partly utilized in ash quenching of WTE plant, while the rest is disposed in natural storm water drain. As per the consent condition, issued by TSPCB, RO permeate is either to be reused or it can be used for gardening. It does not stipulate the conditions for usage/discharge of MEE condensate. Residue generated from this process, as per the direction/Authorisation of TSPCB, is being disposed through Waste to Energy Plant along with RDF.</p>	<p>Clause 2.3.3 (a)</p> <p>...The LTP consists of pre-treatment units with RO followed by Multiple Effect Evaporator (MEE) followed by Agitated Thin Film Drier (ATFD) system. The RO permeate is used for green belt development whereas condensate from MEE is fully utilized in bottom ash quenching of WTE plant....</p>	<p>The facility is sending the MEE condensate to the WTE plant for ash quenching. The MEE condensate is being completely utilized for ash quenching. During inspection, discharge of MEE condensate into the stormwater drains was not observed. The salts from the MEE/ATFD plant are sent to the WTE plant along with RDF.</p>

Further, the Commissioner, GHMC vide letter dated 13.09.2024 informed that they have issued Notice to Concessionaire M/s. Hyderabad IMSWMP in respect of waste processing capacities exceeding the CFO granted by the TGPCB with a direction to obtain CFO for the increased capacities as below:

Sl. No.	Facility	Total capacity as per CFO in TPD	Total existing Capacity TPD
1.	RDF Plant	2400 (2*1200 TPD)	5000 TPD (5*1000 TPD)
2.	Compost Plant	2040(3*680 TPD)	4000 TPD (1*4000 TPD)
3.	Bio-mechanization	500(10*50 TPD)	1300 TPD(1*300 TPD and 2*500 TPD)
4.	Recycling complex (Plastic, Paper, Metal, Rubber, Glass etc)	600	50
5.	Landfill with leachate collection and treatment system	735	1530

In this regard, the Board vide Ir. Dt.18.09.2024 issued notice to M/s. Hyderabad IMSWMP to obtain consents of the Board for the additional capacities of treatment facilities installed.

Further it is to submit that, as per recommendations of CPCB report vide reference 2nd cited:

1. The MEE condensate from the Leachate treatment plant of 01 MLD capacity, also shows high concentration of COD, indicating the inefficiency of the leachate treatment system. It is partly utilized in ash quenching of WTE plant, while the rest is disposed in natural storm water drain. Conditions for discharge of MEE have not been stipulated in the Consent issued by TGPCB. TGPCB shall immediately prescribe standards for treated leachate and its utilization/discharge and GHMC shall also immediately conduct efficacy assessment of the leachate treatment system and improve its performance.
 - In this regard, the TGPCB has collected samples from MEE discharge. The Board will give necessary directions for discharge of MEE to the facility after receiving the analysis reports.
2. TGPCB has to assess the characteristics of the residue which is generated from MEE as well as the MVR to confirm whether or not, it is hazardous waste. It is to be disposed of as per provisions of HWM Rules 2016, if found to be hazardous waste.
 - In this regard, the TGPCB has collected samples from residue which is generated from MEE as well as the MVR. The TGPCB will prescribe standards for disposal of the residue as per provisions of HWM Rules 2016, if found to be hazardous waste as per analysis reports.

Encl. as above.

Yours Faithfully,

Sd/-
MEMBER SECRETARY

Copy to

Copy to the Commissioner, Greater Hyderabad Municipal Corporation, 1st floor, CC Complex, Lower Tank Bund Road, Hyderabad.

// T.C.F.B.O.//


Chief Environmental Engineer



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

FileNoCM-13013/19/2021-TECH-CHENNAI-RD, CPCB

06.11.2024

To
 The Director
 Indian Institute of Technology (IIT), Roorkee
 Roorkee , Uttarakhand-247667

Subject: To carry out the feasibility study regarding possibility of remediation of the capped site- Hon'ble NGT order dated 15.07.2024 in O.A No 199 of 2021(SZ) & I.A No 96 of 2022 (SZ) in the matter of Sr Shanker Narayana Bala Krishna Telangana and Ors Vs State of Telangana, Re by its Chief secretary, Hyderabad and Ors-reg
Ref: CPCB Email dated September 26th , 2024

Sir,

This has reference to the Hon'ble NGT Orders in O.A No. 199/2021 and the subsequent meetings convened by CPCB during August – September 2024. Based on the deliberations during the meeting, a report was prepared and submitted before Hon'ble NGT. **(A copy of the report is enclosed)**. The recommendations point of the report include activities planned to be taken up for remediation of the GHMC dumpsite including preparation of feasibility study, details given below:

- IIT Roorkee , NIH, CGWB and NGRI to carry out the feasibility study regarding possibility of remediation of the capped site and assessment of extent and trend of contamination of soil, ground water and surface water bodies, various aspects related to assessment of capping layer provided, potential hazard related to subsidence of the capped site due to settling of waste , feasibility of bio-mining (considering volume of waste, space availability, utilization/disposal options for various rejects/by-products expected to be generated during bio-mining, etc.), leachate management, required remedial measures for waste as well as contaminated soil & water bodies to be covered in the feasibility report. The same be completed in two months.

It may please be noted that an email dated September 26, 2024 on the matter has previously been sent to you. You are requested to submit the detailed project proposal for preparing the feasibility report on the subject in association with NIH, CGWA & NGRI. The details of the activities to be taken up by the different organizations along with the cost and the timelines for undertaking the activities may be included in the proposal. You are requested to finalize the proposal in consultation with NIH, CGWA & NGRI and submit the same to this office within 15 days of issue of this letter

This issues with approval of the Competent Authority.

Yours faithfully,

(Divya Sinha)

Director & Divisional Head, UPC-II

Encl : As above,

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

Copy to:

- | | | |
|---|--|--|
| 1 | The Director
National Institute of Hydrology (NIH)
Roorkee - 247667 (Uttarakhand) | : For information & further
necessary action Please |
| 2 | The Chairman
Central Ground Water Board
Bhujal Bhawan, NH-IV
Faridabad - 121001 | -do- |
| 3 | CSIR-National Geophysical Research Institute
(NGRI)
Uppal Road, Hyderabad-500007.
Telangana
Email:director@ngri.res.in | -do- |
| 4 | The Member Secretary
Telangana State Pollution Control Board
Plot No A3, Paryavarana Bhawan, Main Road,
Sanath Nagar, Hyderabad - 500018 | : For information and necessary
action Please |
| 5 | Regional Director,
Regional Directorate
No. 40-E, 2nd Floor, BSNL Building, TVK
Industrial Estate, CIPET Road, Guindy
Chennai, Tamil Nadu - 600032 | : For follow up please |
| 6 | The Commissioner
Greater Hyderabad Municipal Corporation
(GHMC)
CC Complex , Tank Bund Road , Lower tank Bund
Hyderabad - 500063 | : For information and necessary
action Please |
| 7 | DH, Law Section: | : For information Please |
| 8 | PS to MS | : For kind information of 'MS'
Please. |


(Divya Sinha)

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

Original Application No 199 of 2021 (SZ)

IN THE MATTER OF:

Sri. Shankar Narayanan BalaKrishna & Ors

.... Applicant (s)

Versus

State of Telangana and Ors.

.....Respondent(s)

**ACTION TAKEN REPORT IN
COMPLIANCE TO HON'BLE NGT
ORDER DATED 29.01.2025 ON BEHALF
OF THE CENTRAL POLLUTION
CONTROL BOARD (CPCB),
RESPONDENT NO. 3**

Advocate N Nathami

COUNSEL FOR CPCB